### COURT - I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 303 OF 2016 &</u> IA NOS. 633 OF 2016 & 402 OF 2017

Dated: 25<sup>th</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Jindal Stainless (Hisar) Ltd.

...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma

Counsel for the Respondent(s) : Ms. Nishant Ahlawat for R-1

Mr. Raheel Kohli for R-3

### **ORDER**

#### IA NO. 402 OF 2017

(Appl. for condonation of delay in filing reply)

Delay in filing reply by Respondent No.3 is condoned and reply is taken on record. Application is disposed of.

## **APPEAL NO. 303 OF 2016**

Learned counsel for respondent No.1 states that Respondent No.1 does not wish to file any reply.

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 16.06.2017 after serving copy on the other side.

List the matter on <u>27.07.2017.</u>

( I. J. Kapoor ) Technical Member

ts/kt

( Justice Ranjana P. Desai ) Chairperson